## Relaxation in existing 5 Years/20 Aircrafts norms

- 811. SHRI SALIM ANSARI : Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Vistara-the TATA-Singapore Airlines have urged Government to lift restrictions on flying overseas for launching its international operations;
- (b) if so, the details and the reasons given by Vistara for relaxing 5 years and 20 Aircraft rule of Government;
- (c) whether Vistara have not so far covered even North-East Region and other important sectors due to limited number of aircrafts; and
- (d) if so, what are the reasons for relaxing existing norms to favour a new airlines whose credibility is yet to be established?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) M/s Tata SIA Airlines have suggested certain modification in the existing international flying norms 5/20 and Route Dispersal Guidelines. The reasons offered by the airline for revision of international flying norms include enhanced connectivity for India and growth in international tourism.

- (c) Yes Sir.
- (d) M/s Tata SIA Airlines was allowed deferment of the compliance of Route Dispersal Guidelines for a period of three months from the day of starting their operations subject to the following conditions:
  - (i) the exemption is only a deferment from compliance of the mandatory guidelines for a period of three months and the airline will have to make up for this shortfall in compliance within six months after the first quarter.
  - (ii) No further extension of period would be considered.

## Pending applications for NOC

- 812. SHRI D.P. TRIPATHI : Will the Minister of CIVIL AVIATION be pleased to state:
  - (a) whether it is a fact that a large number of applications from the State of